

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 41 of 2017**

**Dated: 11<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>Bangalore Electricity Supply Company</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Karnataka Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anand Sanjay Nuli  
Mr. Saket Gogia

Counsel for the Respondent(s) : Mr. Anantha narayana M.G

**ORDER**

Mr. Anantha Narayana, learned counsel appearing for Respondent No.2 undertakes to file Vakalatnama on behalf of Respondent No.3 today and also submits that he is adopting the reply filed on behalf of Respondent No.2 to Respondent No. 3 also.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 09.08.2018 after serving copy on the other side.

List the matter on **06.09.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**